

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

I.A. 4-5/2015 in Civil Appeal No(s). 6055-6056/2015

M/S TECH INVEST INDIA PVT. LTD. THROUGH MAJOR  
SHAREHOLDER RAJIV GOSAIN

Appellant(s)

VERSUS

ASSAM POWER AND ELECTRICALS LTD &amp; ORS.

Respondent(s)

(for clarification of court's judgment dated 11.8.2015 and office  
report)Date : 28/09/2015 These applications were called on for hearing  
today.

CORAM :

HON'BLE MR. JUSTICE M.Y. EQBAL  
HON'BLE MR. JUSTICE C. NAGAPPAN

For Appellant(s)

Mrs. Priya Puri, Adv.  
Mr. Ranjay Kr. Dubey, Adv.

For Respondent(s)

Mr. M. C. Dhingra, Adv.  
Mr. M. T. George, Adv.  
Mr. Ravindra Kumar, Adv.  
Mr. Subhash Chandra Jain, Adv.  
Mr. Gopal Subramaniam, Sr. Adv.  
Ms. Sangeeta Kumar, Adv.  
Ms. Vithika Garg, Adv.  
Ms. Vidushi Garg, Adv.  
Mr. Pulak Raj Mullick, Adv.  
Mr. Sahil Mullick, Adv.UPON hearing the counsel the Court made the following  
O R D E RThese applications are dismissed in terms of the  
signed order.However, the applicant may, if so advised, file a  
review petition.[INDU POKHRIYAL]  
COURT MASTER  
(Signed order is placed on the file)[SUKHBIR PAUL KAUR]  
A.R.-CUM-P.S.

